

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-56-2020.

Gurudas Sawal & anr.

... Petitioner.

Versus

Jaiwant Nayak & ors.

... Respondents.

Shri Parag Rao, Advocate for the Petitioner.

Shri A.D.Bhobe, Advocate for the Respondent No.1.

Coram : Nutan D. Sardessai. J.

Dated : 3rd July, 2020

P.C.:

Shri A. D.Bhobe, learned Advocate submits that the petition is not maintainable as a remedy of appeal is available to the petitioner under Section 114 A of the Goa Co-operative Societies Act, 2001 and the Rules framed thereunder. He also undertakes to file his reply within a week.

2. Ad interim relief to continue till that date.

3. Stands over on 10.07.2020.

Nutan D. Sardesai, J.

MF/-